

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:116
ANSWERED ON:01.08.2011
EXPLOITATION OF LABOURERS
Ramkishun Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received any complaint regarding exploitation of labourers in small industrial institutions from different States including Uttar Pradesh;
- (b) if so, the details thereof and action taken by the Government thereon;
- (c) whether the Government is committed towards curbing exploitation of labourers in small institutions in the country; and
- (d) if so, the details thereof and the measures taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): No, Madam.

(b): Does not arise.

(c) & (d): The Central Government is committed to protect the interests and promote the welfare, social security, safety and health of labourers and other workers in the country including those in small institutions. The exploitation of labour in the country is checked through enactment and enforcement of a number of labour laws aimed at protecting and promoting the welfare, social security, safety and health of workers. Labour being in the concurrent list, both the Central and State Governments are the appropriate Governments to enact legislations. The organization of Chief Labour Commissioner (Central) is responsible for enforcement of the provisions of the labour laws in establishments under the Central Sphere whereas in State Sphere the enforcement is secured through State Labour Enforcement Machinery. The Inspecting Officers of Central Industrial Relations Machinery (CIRM) make regular and periodic inspections of establishments, take follow up action and where necessary file claim and prosecution cases against the defaulting employers.